

## **AHMEDABAD SMALL CAUSE COURT RULES**

### CONTENTS

**PART 1 :- PART I**

**PART 2 :- PART II**

**PART 3 :- PART III**

**PART 4 :- PART IV**

**PART 5 :- PART V**

**PART 6 :- PART VI**

**PART 7 :- PART VII**

**PART 8 :- PART VIII**

**SCHEDULE 1 :- THE SCHEDULE**

## **AHMEDABAD SMALL CAUSE COURT RULES**

<sup>1</sup>1 . See Gujarat Gaz. Pt. IV-C, dt. 9-1 1-1961, p. 1082.

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PART I

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PART II

PART 3

PART III

PART 4

PART IV

PART 5

PART V

PART 6

PART VI

PART 7

PART VII

PART 8

## PART VIII

SCHEDULE 1  
THE SCHEDULE

[See rule 1(2)]	
Portions of the Civil Procedure Code extending to the Court	Additions, Alterations and Modifications
1[Preliminary	Section 1 omit. For existing Section 3 substitute the following "For the purposes of this Code the Court of Small Causes at Ahmedabad shall be subordinate to the High Court". In Section 4 (1) for the words "in this Code" substitute the words "under the provisions in this Code applied to the Court of Small Causes". Section 4 (2) omit. Sections 5 to 7 (both inclusive) omit.
Part I	
Suits in General	Section 9 omit. Sections 15 to 23 (both inclusive) omit. Section 25 omit. Section 35 (2) omit. Section 35A. in sub-section (2), substitute the words "five hundred" for the words "one thousand" and delete the words "or exceeding the limits of its pecuniary jurisdiction, whichever amount is less". Omit both the provisos.
Part II	
Execution	Section 44 omit. Section 44-A omit. Section 54 omit. Section 58 (1) (a) for the words "of six months" substitute "not longer than six months and not less than 30 days": (b) for the words "six weeks" substitute "30 days": in the first proviso omit the words "said" and of six months or six weeks as the case may be" and after the words "period" insert the words "for which he is ordered to be detained". Section 60. Add the proviso after sub-section (1)

	"provided that nothing in this Section shall be taken as conferring on the Court of Small Causes of Ahmedabad, any jurisdiction to attach and sell Immovable property in execution of a Decree."
	Section 60 (2) omit.
	Sections 65 to 67 (both inclusive) omit.
	Section 73 (1) in the proviso omit (c).
	Section 74 omit the words "or that the purchaser of immovable property sold in execution of a decree" and the words, twice occurring, "or purchaser."
Part III	
Incidental Proceedings.	Section 75 (d) omit.
Part IV	
Suits in particular cases.	Section 86 omit: Section 87 omit the proviso. Section 87B omit the words "and of subsections (1) and (3) of Section 86".
Part V	
Special proceedings.	Sections 91, 92 and 93 omit.
Part VI	
Supplemental Proceedings.	Section 94 (c) omit. Section 95 (1) omit the words "or a temporary injunction granted". In ( 1 ) (a) and (2) omit "comma" after the word "arrest" and insert the word "or" in its place and omit the words "or injunction".
Part VII	
Appeals	Sections 96 to 112 (both inclusive) omit.
Part VIII	
Reference, Review and Revision	Sections 113 to 115 (both inclusive) omit.
Part IX	
Special provisions relating to High Courts for part A States and Part B States.	Sections 116 to 120 (both inclusive) omit.
Part X	
Rules	Sections 121 to 131 (both inclusive) omit.

Part XI	
Miscellaneous	Section 139, for clause (c) substitute the
	following:
	"(c) any officer of the Court whom the Chief
	Judge may appoint in this behalf."
	Section 140 omit.
	Section 144, omit the word "of first in
	stance".
	Section 150 omit.]